



## The Salaries and Allowances of Ministers Himachal Pradesh Act, 1971

Act 3 of 1971

**Keyword(s):**

House, Maintenance, Minister

Amendments appended: 10 of 1977, 8 of 1981, 23 of 1984, 3 of 1986, 18 of 1986, 8 of 1988, 13 of 1989, 6 of 1994, 12 of 1996, 3 of 1997, 13 of 1997, 14 of 1998, 3 of 1999, 1 of 2000

**DISCLAIMER:** This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

**THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL  
PRADESH) ACT, 1971**

ARRANGEMENT OF SECTIONS

SECTIONS:

1. Short title and commencement.
2. Definitions.
3. Salaries of Ministers.
4. Residence of Ministers.
5. Conveyance Allowance.
6. Validation of the use of Government motor car by a Minister.
7. Advance of loan to Ministers for purchase of motor car.
8. Free installation of telephone.
9. Ministers not to draw salary or allowance as Members of the Legislative Assembly.
- 9-A. Salary, allowances and perquisites to be exclusive of income-tax.
10. Notification respecting appointment etc., of Ministers to be conclusive evidence thereof.
11. Power to make or adopt rules.
12. Repeal and savings.

**THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL  
PRADESH) ACT, 1971**

(Act No. 3 of 1971)<sup>1</sup>

(Received the assent of the Governor on the 22nd April, 1971, and was published in R.H.P. Extra., dated the 18th May, 1971 at p. 325-327).

Amended, repealed or otherwise affected by,—

- (i) H.P. Act No. 6 of 1976<sup>2</sup> published in the R.H.P. Extra, dated the 30th March, 1976, p. 991—992.

*An Act to provide for the salaries and allowances of Ministers in the State of Himachal Pradesh.*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-second Year of the Republic of India as follows:—

**1. Short title and commencement.**—(1) This Act may be called the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.

1. For Statement of Objects and Reasons, see R. H. P. Extra., dated the 19th April, 1971, p. 229. The Act replaces the H. P. Ordinance No. 1 of 1971, published in R. H. P. Extra., dated the 25th January, 1971, p. 45—47.

2. For Statement of Objects and Reasons, see R. H. P. Extra., dated the 16th March, 1975, p. 1800. This Act shall be deemed to have come into force on the first day of February, 1976.

(2) It shall be deemed to have come into force with effect from the 25th January, 1971, except section 6, which shall be deemed to have come into force on the 20th December, 1963.

**2. Definitions.**—In this Act, unless there is anything repugnant in the subject or context,—

- (a) "House" includes the staff quarters and other buildings appurtenant thereto and the gardens thereof.
- (b) "Maintenance" in relation to a house shall include the payment of local rates and taxes, and charges for electricity and water.
- (c) "Minister" means a Member of the Council of Ministers, by whatever name called.

**3. Salaries of Ministers.**—There shall be paid to each Minister a salary at the rate of fifteen hundred rupees per mensem, and to the Chief Minister, in addition, a sumptuary allowance at the rate of five hundred rupees per mensem.

**4. Residence of Ministers.**—Each Minister shall be provided with a free furnished house, the maintenance charges of which shall be borne by the State Government; or in lieu of such house, shall be paid an allowance not exceeding three hundred rupees per mensem, as the Government may in each case fix. The State Government may also allow him to continue in free occupation of the house provided to him for a period not exceeding fifteen days from the date of his ceasing to be a Minister.

*Explanation.*—The Minister shall not become liable personally for any payment in case the standard rent of the house allotted to him for residence exceeds three hundred rupees per mensem.

**5. Conveyance Allowance.**—(1) Each Minister shall be entitled to the use of a car, the expenses on the maintenance and propulsion of which shall be borne by the State Government or in lieu thereof to a conveyance allowance of three hundred rupees per month:

Provided that the maintenance and propulsion expenses of the State car in use by the Minister shall not be subject to the limit of three hundred rupees per mensem.

(2) A Minister may opt for the services of a chauffeur on Government expense in lieu of conveyance allowance provided in sub-section (1) if he uses his own motor-car.

**6. Validation of the use of Government motor-car by Minister.**—A Minister who has not drawn conveyance allowance admissible to him under

the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1963, after the 20th December, 1963 and has used the Government motor-car, shall be deemed to have used such motor-car as if the costs of maintenance and propulsion of which have been met by the Government.

**7. Advance of loan to Ministers for purchase of motor-car.**—There may be paid to each Minister by way of repayable advance such sum of money, and subject to such conditions, as may be determined by rules made in this behalf, for the purchase of a motor-car, in order that he may be able to discharge conveniently, and efficiently the duties of his office.

**8. Free installation of telephone.**—(1) Each Minister shall be entitled to have a telephone installed at any place within his constituency or at his permanent place of residence, if such facility is available at such place at normal rates and without incurring any additional cost, as may be specified by him, and after the place of installation is so specified, the charges for first installation of, security deposit and annual rent for, such telephone shall be borne by the State Government and all other expenses such as those relating to local and outside calls shall be paid by the Minister. :

Provided that the expenditure on local and outside calls incurred by a Minister in any month shall be re-imbursed by the Government subject to a maximum of fifty rupees.

(2) All expenses which are payable by a Minister in relation to the telephone installed under sub-section (1) shall be paid by him directly in cash and if it is not so done, the same may be adjusted by the State Government against any amount due to him from the State Government.

**9. Ministers not to draw salary or allowances as Members of the Legislative Assembly.**—No person in receipt of a salary or allowance under this Act shall be entitled to receive any sum out of funds provided by the Legislative Assembly of Himachal Pradesh by way of salary or allowance in respect of his membership of such Assembly.

**1[9-A. Salary, allowances and perquisites to be exclusive of income-tax.**—The salary and allowances payable to a Minister, and free furnished house and other perquisites admissible to him, under this Act, shall be exclusive of income-tax which shall be payable by the State Government.

*Explanation.*—The amount of income-tax payable by the State, would be the first slab of the income assessed for income-tax, *i.e.* in assessing this amount, the other sources of income of the Minister concerned shall not be taken into consideration].

---

1. Ins, by H.P. Act No. 6 of 1976, Sec. 2.

**10. Notification respecting appointment etc., of Ministers to be conclusive evidence thereof.**—The date on which any person became or ceased to be a Minister shall be published in the Official Gazette of the Himachal Pradesh Government and any such notification shall be conclusive evidence of the fact that he became, or ceased to be a Minister on that date for all the purposes of this Act.

**11. Power to make or adopt rules.**—The travelling and daily allowances of the Ministers, shall be regulated in accordance with such rules as may be framed or adopted by the State Government from time to time:

Provided that no mileage or travelling allowance shall be chargeable in respect of journeys performed in a State car:

<sup>1</sup>[Provided further that such rules may be framed by the State Government with retrospective effect as well.]

**12. Repeal and savings.**—(1) The Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1963 (2 of 1963) and the Salaries and Allowances of Ministers (Himachal Pradesh) Ordinance, 1971 (1 of 1971) are hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken or purporting to have been done or taken (including any rules, notifications or orders made or issued) in exercise of any power conferred by or under the said Act and Ordinance shall be deemed to have been done or taken under this Act.

## GENERAL ADMINISTRATION DEPARTMENT

### (C—SECTION)

#### NOTIFICATION

*Simla-2, the 31st August, 1971*

**No. 2-12/71-GA-C.**—In exercise of the powers conferred by section 7 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No 3 of 1971) and in supersession of the rules published *vide* General Administration Department Notification No. 6-17/63-GAD, dated the 20th March, 1967, the Governor of Himachal Pradesh is pleased to make the following rules:—

**1. Short title and commencement.**—(1) These rules may be called the Himachal Pradesh Ministers (Advance for Motor Car) Rules, 1971.

(2) These rules shall be deemed to have come into force with effect from the 25th January, 1971

---

1. Ins. by H.P. Act No. 6 of 1976, Sec. 3.

**THE SALARIES AND ALLOWANCES OF MINISTERS  
(HIMACHAL PRADESH) (SECOND AMENDMENT) ACT, 1977**

**ARRANGEMENT OF SECTIONS**

*Sections :*

1. Short title and commencement.
2. Amendment of section 5.

**THE SALARIES AND ALLOWANCES OF MINISTERS  
(HIMACHAL PRADESH) (SECOND AMENDMENT) ACT, 1977**

(ACT No. 10 OF 1977)<sup>1</sup>

(Received the assent of the Governor, Himachal Pradesh on the 30th June, 1977 and was published in R.H.P. Extra, dated the 1st July, 1977, P. 743)

*An Act further to amend the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971).*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-eighth Year of the Republic of India as follows:—

**1. Short title and commencement.**—(1) This Act may be called the Salaries and Allowances of Ministers (Himachal Pradesh) (Second Amendment) Act, 1977.

(2) It shall come into force at once.

**2. Amendment of section 5.**—In section 5 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971, for the words “three hundred” wherever occur the words “five hundred” shall be substituted.

**NOTIFICATIONS AND RULES**

UNDER

**THE SALARIES AND ALLOWANCES OF MINISTERS  
(HIMACHAL PRADESH) ACT, 1971**

**THE HIMACHAL PRADESH MINISTERS  
(ADVANCE FOR MOTOR CAR) RULES, 1971**

**AMENDMENT OF RULES**

**GOVERNMENT OF HIMACHAL PRADESH  
GENERAL ADMINISTRATION DEPARTMENT**

*Simla-171002, the 19th September, 1978*

**No. GAD(PA)3(c)3/78 (CC).**—In exercise of the powers conferred by section 7 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act,

1. For Statement of Objects and Reasons, see R.H.P. Extra. dated 12-4-1977, P. 308.

*An Act further to amend the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act 1971 (Act No. 7 of 1971).*

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-second year of the Republic of India as follows:—

1. **Short title and commencement.**—(1) This Act may be called the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) (Amendment) Act, 1981.

(2) It shall be deemed to have come into force with effect from the 18th day of May, 1971.

2. **Amendment of section 2.**—In the existing clause (a) of section 2 of the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act, 1971, the words “enabling him to recoup any expenditure incurred by him in” occurring after the words “for the purpose of” and before the words “performing the functions” shall be omitted.

3. **Repeal and savings.**—(1) The Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) (Amendment) Ordinance, 1981 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act, as if this Act had come into force on the 18th day of May, 1971.

THE HIMACHAL PRADESH LEGISLATORS (MODIFICATION OF  
ALLOWANCES AND OTHER AMENITIES) ACT, 1981

(Act No. 8 of 1981)<sup>1</sup>

ARRANGEMENT OF SECTIONS

SECTIONS:

1. Short title and commencement.
2. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.
3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.
4. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.

(Received the assent of the Governor, Himachal Pradesh, on the 2nd May, 1981 and was published in R.H.P. Extra., dated the 6th May, 1981, at page 341)

*An Act to amend the laws relating to the facility of free transit by railway or air being availed of by the Ministers, the Speaker, the Deputy Speaker and other members of the State Legislature.*

---

1. For statement of Objects and Reasons see R.H.P. Extra, dated 26-3-1981 p. 156

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-second Year of the Republic of India as follows:

**1. Short title and commencement.**—(1) This Act may be called the Himachal Pradesh Legislators (Modification of Allowances and other Amenities) Act, 1981.

(2) It shall come into force at once.

**2. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.**—At the end of section 5-A of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971) the following explanation shall be inserted, namely:—

*“Explanation.*—For determining the aggregate distance under this section, the distance travelled in any financial year by railway or air under section 10-A of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (4 of 1971) or under section 6 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971), or under both, shall be taken into account.”

**3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.**—At the end of section 10-A of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (4 of 1971), the following shall be inserted, namely:—

*“Explanation.*—For determining the aggregate distance under this section, the distance travelled in any financial year by availing of the facility for free transit by railway or air under section 5-A of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971), or sub-section (1) of section 6 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971, or under the both, shall be taken into account.”

**4. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.**—After sub-section (1) of section 6 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971), the following explanation shall be inserted, namely:—

*“Explanation.*—For determining the aggregate distance under this sub-section, the distance travelled in any financial year by availing the facility for free transit by railway or air under section 5-A of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971), or section 10-A of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (4 of 1971), or under the both, shall be taken into account.”



Town within the limits of Shimla Municipal Corporation, with its headquarters at Shimla.

3. These orders will come into force from the date of publication in the Official Gazette.

(R.H.P.Extra., dated 31st March, 1984, P.572-573)

THE HIMACHAL PRADESH LEGISLATORS (MODIFICATIONS OF CERTAIN AMENITIES) ACT, 1984

(Act No. 23 of 1984)<sup>1</sup>

ARRANGEMENT OF SECTIONS

SECTIONS:

1. Short title and commencement.
2. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.
3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.
4. Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.
5. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.

(Received the Assent of the Governor, Himachal Pradesh on the 19th October, 1984 and was published in R.H.P. (Extra), dated the 22nd October, 1984 at Pages 1803-1804)

*An Act further to amend the laws relating to the grant of amenities to the Ministers, Speaker, Deputy Speaker, Deputy Ministers and Members of the State Legislature.*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-fifth Year of the Republic of India as follows :--

1. Short title and commencement.--(1) This Act may be called the Himachal Pradesh Legislators (Modifications of Certain Amenities) Act, 1984.

(2) It shall come into force at once.

2. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.--At the end of section 7-A of the

1. For statement of Objects and Reasons, see R.H.P.(Extra), dated 12th September, 1984 P.1593.

Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971), the following explanation shall be added, namely :--

*"Explanation.--*The expression "construction of a house" for the purposes of this section, shall include addition to, alteration in, renovation of or repairs of a house."

3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.—At the end of section 7-A of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (4 of 1971), the following explanation shall be added, namely :--

*"Explanation.--*The expression "construction of a house" for the purposes of this section, shall include addition to, alteration in, renovation of or repairs of a house."

4. Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.—At the end of section 8-A of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971), the following explanation shall be added, namely :--

*"Explanation.--*The expression "construction of a house" for the purposes of this section, shall include addition to, alteration in, renovation of or repairs of a house."

5. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.—In the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971),--

(a) at the end of section 4-D, the following explanation shall be added, namely :--

*"Explanation.--*The expression "construction of a house" for the purposes of this section, shall include addition to, alteration in, renovation of or repairs of a house";

(b) the existing section 6-C shall be renumbered as sub-section (1) and thereafter sub-section (2) shall be added, namely :--

"(2) Every person who is entitled to medical facilities under sub-section (1) shall be entitled for medical advance, subject to such conditions as may be prescribed, for himself and for the members of his family.

*Explanation.--*For the purposes of this section, the expression "family" shall mean and include the spouse, minor children and parents of such a person wholly dependent upon that person."; and

(c) the word "and" occurring after clause (ff) of sub-section (2) of section 7, shall be omitted and thereafter the following clause (fff) shall be inserted, namely :--

"(fff) the conditions subject to which the medical advance under section 6-C is to be granted; and"

**THE HIMACHAL PRADESH LEGISLATORS (MODIFICATIONS  
OF CERTAIN AMENITIES) ACT, 1985**

(ACT No. 3 OF 1986)<sup>1</sup>

**ARRANGEMENT OF SECTIONS**

*Sections :*

1. Short title and commencement.
2. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.
3. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.
4. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.
5. Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.

*(Received the assent of the Governor, Himachal Pradesh, on the 16th January, 1986 and was published in R.H.P. Extra., dated the 24th January, 1986 at page 73-74).*

*An Act further to amend the laws relating to the grant of amenities to the Ministers, Speaker, Deputy Speaker, Deputy Ministers and Members of the State Legislature.*

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-sixth Year of the Republic of India, as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Himachal Pradesh Legislators (Modifications of Certain Amenities) Act, 1985.

(2) It shall come into force at once.

2. *Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.*—In the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (Act No. 8 of 1971)—

- (a) in sub-section (1) of section 3 for the words “five hundred”, the words “seven hundred and fifty” shall be substituted ;
- (b) in clause (ii) of sub-section (1) of section 4, for the word “fifty one”, the words “seventy-five” shall be substituted ;
- (c) in section 4-B, for the words “five hundred”, the words “seven hundred and fifty” shall be substituted ;
- (d) in the first proviso to sub-section (2) of section 5, for the word “four”, the word “five” shall be substituted ;
- (e) in the second proviso to sub-section (2) of section 5, for the word “one”, the word “two” shall be substituted ; and

<sup>1</sup>. For Statement of Objects and Reasons see R.H.P. Extra., Dated 20-12-1985, P. 3043.

(f) at the end of section 6-B, the following sub-section (5) shall be added, namely:—

“(5) Where any person who draws pension, or is entitled to draw pension, under sub-section (1), dies,—

(i) his/her spouse during his/her life time or till he/she remarries ; or

(ii) if such person leaves no spouse his minor children till they attain the age of majority and in case of daughters till they get married ;

shall be entitled to draw pension equal to the sum which would have been drawn by such a person as pension under this section :

Provided that where more than one person becomes entitled for pension under this sub-section, all such persons shall draw the said pension in equal shares.”

3. *Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.*—In the first proviso to sub-section (1) of section (8) of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971), for the word “four”, the word “five” shall be substituted.

4. *Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.*—In the first proviso to sub-section (1) of section 8 of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971, for the word “four”, the word “five” shall be substituted.

5. *Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.*—In the first proviso to sub-section (1) of section 9 of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971) for the word “four”, the word “five” shall be substituted.

## THE HIMACHAL PRADESH LEGISLATORS (MODIFICATIONS OF CERTAIN AMENITIES) ACT, 1986

(Act No. 18 of 1986)<sup>1</sup>

### ARRANGEMENT OF SECTION

#### Sections :

1. Short title and commencement.
2. Amendment of Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.
3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.
4. Amendment of Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.

1. For Statement of Objects and Reasons see R.H.P. Extra., Dated 21-3-1986 P. 1400.

(f) at the end of section 6-B, the following sub-section (5) shall be added, namely:—

“(5) Where any person who draws pension, or is entitled to draw pension, under sub-section (1), dies,—

(i) his/her spouse during his/her life time or till he/she remarries ; or

(ii) if such person leaves no spouse his minor children till they attain the age of majority and in case of daughters till they get married ;

shall be entitled to draw pension equal to the sum which would have been drawn by such a person as pension under this section :

Provided that where more than one person becomes entitled for pension under this sub-section, all such persons shall draw the said pension in equal shares.”

3. *Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.*—In the first proviso to sub-section (1) of section (8) of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971), for the word “four”, the word “five” shall be substituted.

4. *Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.*—In the first proviso to sub-section (1) of section 8 of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971, for the word “four”, the word “five” shall be substituted.

5. *Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.*—In the first proviso to sub-section (1) of section 9 of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971) for the word “four”, the word “five” shall be substituted.

## THE HIMACHAL PRADESH LEGISLATORS (MODIFICATIONS OF CERTAIN AMENITIES) ACT, 1986

(Act No. 18 of 1986)<sup>1</sup>

### ARRANGEMENT OF SECTION

#### Sections :

1. Short title and commencement.
2. Amendment of Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.
3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.
4. Amendment of Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.

1. For Statement of Objects and Reasons see R.H.P. Extra., Dated 21-3-1986 P. 1400.

5. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971

(Received the assent of the Governor, Himachal Pradesh on the 30th August, 1986 and was published in R. H. P. Extra Dated 1-9-1986, P. 1433-1435).

*An Act further to amend the laws relating to the grant of allowances/amenities and pension to the Ministers, Speaker, Deputy Speaker, Deputy Ministers and Members of the State Legislature.*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-seventh Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Himachal Pradesh Legislators (Modifications of Certain Amenities) Act, 1986.

(2) It shall come into force at once.

2. *Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.*—In the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971),—

(a) for the existing section 3, the following section 3, along with its heading, shall be substituted, namely:—

“3. *Salaries and daily allowances of Ministers.*—Each Minister shall be entitled to receive a salary at the rate of one thousand and five hundred rupees per mensem and an allowance for each day during the whole of his term as such Minister at the same rates as are specified in clause (ii) of sub-section (1) of section 4 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971) with respect to members of the State Legislative Assembly”; and

(b) after section 3 so substituted, the following section 3-A, along with its heading, shall be added, namely:—

“3-A. *Sumptuary Allowance to Ministers.*—There shall be paid a sumptuary allowance to each Minister at the following rates, namely:—

- |  |  |
|--|--|
| (a) the Chief Minister                                   | Rupees one thousand two hundred and fifty per mensem ; |
| (b) every other Minister who is a member of the Cabinet. | Rupees seven hundred per mensem ;                      |
| (c) a Minister of State                                  | Rupees five hundred per mensem.”                       |

3. *Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.*—In the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (4 of 1971),—

(a) for the existing section 3, the following section 3, along with its

heading, shall be substituted, namely:—

“3. *Salary etc. of the Speaker.*—(1) The Speaker shall be entitled to receive salary at the rate of one thousand and five hundred rupees per mensem and an allowance for each day during the whole of his term as such Speaker at the same rates as are specified in clause (ii) of sub-section (1) of section 4 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971) with respect to members of the State Legislative Assembly.

(2) The Speaker during the term of his office shall be provided by the State Government a free furnished house at Shimla, the maintenance charges of which shall be borne by the State Government. The State Government may also allow him to continue in free occupation of the house for a period not exceeding fifteen days from the date of his ceasing to be the Speaker.” ;

(b) section 3-A shall be omitted ;

(c) for the existing section 4, the following section 4, along with its heading, shall be substituted, namely:—

“4. *Salary etc. of the Deputy Speaker.*—(1) The Deputy Speaker shall be entitled to receive a salary at the rate of one thousand and five hundred rupees per mensem and an allowance for each day during the whole of his term as such Deputy Speaker at the same rates as are specified in clause (ii) of sub-section (1) of section 4 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971) with respect to members of the State Legislative Assembly.

(2) The Deputy Speaker during the term of his office shall be provided by the State Government a free furnished house at Shimla, the maintenance charges of which shall be borne by the State Government or in lieu thereof he shall be paid such allowance not exceeding three hundred rupees per mensem as the State Government may fix. The State Government may also allow him to continue in free occupation of the house for a period not exceeding fifteen days from the date of his ceasing to be the Deputy Speaker.

*Explanation.*—The Deputy Speaker shall not become liable personally for any payment in case the standard rent of the house allotted to him for residence exceeds one hundred and fifty rupees per mensem.” ; and

(b) after section 4, the following new section 4-A, along with its heading shall be inserted, namely:—

“4-A. *Sumptuary allowance.*—“There shall be paid to the Speaker a sumptuary allowance of eight hundred and fifty rupees per mensem and to the Deputy Speaker a sumptuary allowance of five hundred rupees per mensem.”

4. *Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.*—In the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971),—

(a) for the existing section 3, the following section, along with its heading, shall be substituted, namely:—

“3. *Salary etc. of the Deputy Ministers.*—(1) Each Deputy Minister shall be entitled to receive a salary at the rate of one thousand and four hundred rupees per mensem and an allowance for each day during the whole of his term as such Deputy Minister at the same rates as are specified in clause (ii) of sub-section (1) of section 4 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971), with respect to members of the State Legislative Assembly.”;

(b) after section 3 so substituted, the following section 3-A, along with its heading, shall be added, namely:—

“3-A. *Sumptuary allowance.*—In addition to the salary and other perquisites admissible to him under this Act, a sumptuary allowance at the rate of three hundred rupees per mensem shall also be paid to the Deputy Minister.” ; and

(c) for the words “The allowances” appearing at the beginning of section 9-A, the words “The salary and allowances” shall be substituted.

5. *Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.*—In the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971),—

(a) in Explanation II of sub-section (1) of section 4, the words “or halting” shall be omitted and the words “five miles”, the words “eight kilometres” shall be substituted ; and

(b) in section 6-B/—

(i) for the figures “300” and “500” occurring in sub-section (1), the figures “500” and “1000” shall be substituted respectively;

(ii) for the words “that to which he is entitled under sub-section (1)”, occurring in sub-section (3), the words “one thousand and five hundred rupees” shall be substituted ;

(iii) for clause (b) of sub-section (3), the following clause shall be substituted, namely:—

“(b) where the amount of pension to which he is entitled under such law or otherwise, is less than rupees one thousand and five hundred per mensem, such person shall be entitled to pension under sub-section (1) only of an amount which falls short of rupees one thousand and five hundred per mensem.”



**GENERAL ADMINISTRATION DEPARTMENT  
(CABINET AND PARLIAMENTARY AFFAIRS)**

**NOTIFICATION**

*Shimla-171002, the 26th May, 1988*

No. GAD(PA)-4(D)9/88.—In exercise of the powers conferred by section 13 read with section 7-A of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (Act No. 4 of 1971), the Governor, Himachal Pradesh, is pleased to make the following rules further to amend the Himachal Pradesh Legislative Assembly Speakers' and Deputy Speaker's (Advance of Loan for House Building) Rules, 1981, published in the Rajpatra, Himachal Pradesh (Extra-ordinary) dated 17-4-1981 *vide* notification No. GAD(PA)-4(D)46/82, dated 2-4-1981, namely:—

**1. Short title and commencement.**—(1) These rules may be called the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's (Advance of Loan for House Building) (Amendment) Rules, 1988.

(2) These rules shall come into force at once.

**2. Amendment of rule 4.**—For the words "one lac and twenty thousand" wherever they occur in rule 4 of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's (Advance of Loan for House Building) Rules, 1981, the words "two lacs" shall be substituted.

[R.H.P. Extra, dated 9-6-1988, P. 1006].

**THE HIMACHAL PRADESH LEGISLATORS (MODIFICATION OF CERTAIN AMENITIES) ACT, 1988**

(Act No. 8 of 1988)

**ARRANGEMENT OF SECTIONS**

*Sections:*

1. Short title and commencement.
2. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.
3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.
4. Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.
5. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.

(Received the assent of the Governor, Himachal Pradesh, on the 20th May, 1988 and was published in R.H.P. Extra, dated 21st May, 1988 at pages 861-862).

*An Act further to amend the laws relating to the grant of amenities to the Ministers, Speaker, Deputy Speaker, Deputy Ministers and Members of the State Legislature.*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-ninth Year of the Republic of India as follows:—

**1. Short title and commencement.**—(1) This Act may be called the Himachal Pradesh Legislators (Modification of Certain Amenities) Act, 1988.

(2) It shall come into force with effect from the 1st day of April, 1988.

**2. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.**—In the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971) :—

(i) for section 3-A, the following section shall be substituted, namely:—

“3-A. There shall be paid a sumptuary allowance to each Minister at the following rates, namely:—

(a) the Chief Minister—rupees one thousand five hundred and fifty per mensem;

(b) every other Minister who is a member of the Cabinet—rupees one thousand per mensem;

(c) a Minister of State—rupees eight hundred per mensem.”; and

(ii) for the word ‘five’ occurring in the first proviso to sub-section (1) of section 8, the word ‘eight’ shall be substituted.

1. For Statement of Objects and Reasons see R.H.P.-Extra., dated 7-4-1988, P. 493.

**3. Amendment of the Himachal Pradesh Legislative Assembly Speaker’s and Deputy Speaker’s Salaries Act, 1971.**—In the Himachal Pradesh Legislative Assembly Speaker’s and Deputy Speaker’s Salaries Act, 1971 (4 of 1971)—

(i) for section 4-A, the following section shall be substituted, namely:—

“4-A. There shall be paid to the Speaker a sumptuary allowance of one thousand, one hundred and fifty rupees and to the Deputy Speaker a sumptuary allowance of eight hundred rupees per mensem.”; and

(ii) for the word ‘five’ occurring in the first proviso to sub-section (1) of section 8, the word ‘eight’ shall be substituted.

**4. Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.**—In the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971) :—

(i) for the word ‘three’ occurring in section 3-A, the word ‘six’ shall be substituted; and

(ii) for the word ‘five’ occurring in the first proviso to sub-section (1) of section 9, the word ‘eight’ shall be substituted.

**5. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.**—In the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971)—

- (a) in section 4-B, for the words "one thousand three hundred and fifty" the words "one thousand and six hundred" and for the words "seven hundred and fifty", the words "one thousand" shall be substituted;
- (b) in the first proviso to sub-section (2) of section 5, for the word "five" the word "eight" shall be substituted;
- (c) in section 6-B,—
- (i) in the second proviso to clause (e) of sub-section (1)—
- (1) for the figures "50" and "1,000", the figures "100" and "1,500", shall be substituted respectively; and
- (2) at the end but before the sign "." the words "and for this purpose fraction of a year exceeding six months shall be counted as one year" shall be inserted;
- (i) for sub-section (3), the following sub-section shall be substituted, namely:—
- "(3) Where any person entitled to pension under sub-section (1) is also entitled to any pension from the Central Government or any State Government or any Corporation owned or controlled by the Central Government or any State Government or any local authority under any law or otherwise, then, the maximum pension from all sources admissible to such a person shall not exceed the maximum pension admissible to the Grade-I Officer of the State of Himachal Pradesh:

Provided that the pension payable under the Freedom Fighters Pension Scheme and/or the Swatantrata Sainik Samman Pension Scheme framed by the Central Government shall not be taken into account for determining the amount of pension payable under this Act.";

and

- (iii) in sub-section (5) after the words "as pension under this section" but before the sign ".", the words "or the sum of rupees three hundred and seventy-five per mensem, whichever is higher" shall be inserted.

## THE HIMACHAL PRADESH LOKAYUKTA (THIRD AMENDMENT) ACT, 1987

(ACT No. 2 of 1988)<sup>1</sup>

### ARRANGEMENT OF SECTIONS

#### Sections:

1. Short title and commencement.
2. Addition of new section 10-A.
3. Amendment of section 11.
4. Addition of new section 31-A.

[Authoritative English text of the Himachal Pradesh Lokayukta (Tritiya Sanshodhan) Adhiniyam, 1987 (1988 ka Adhiniyam Sankhayank 2).

1. Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For statement of Objects and Reasons see R.H.P. Extra., dated 2-1-1987. P.11 and 14.

**THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS  
(HIMACHAL PRADESH) (AMENDMENT) ACT, 1989.**

(ACT No. 12 of 1989)

**ARRANGEMENT OF SECTIONS**

*Sections:*

1. Short title.
2. Amendment of section 6-A.

*[Authoritative English text of the Up-Manrivan ke Yatan aur Bhatte (Himachal Pradesh) (Sanshodhan) Adhiniyam, 1989 (1989 ka Adhiniyam Santhayank 12) as required under Clause (3) of Article 348 of the Constitution of India.]*

(Received the assent of the Governor of Himachal Pradesh on 7th June, 1989 and was published in Hindi in R.H.P. Extra., dated 9-6-1989 at page 1367 and in English in R.H.P. Extra., dated 9-6-1989 at page 1368)

*An Act further to amend the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971).*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Fortieth Year of the Republic of India as follows:—

1. *Short title.*—This Act may be called the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) (Amendment) Act, 1989.

2. *Amendment of section 6-A.*—For the existing second proviso to section 6-A of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971), the following proviso shall be substituted, namely:—

“Provided further that journey may also be performed within India by air by the Deputy Minister and his spouse or any other person accompanying him to look after and assist him, in that event an amount equivalent to the expenses incurred on such journey shall be reimbursed to the Deputy Minister and the amount so reimbursed shall be adjusted against his entitlement to travel by rail”.

**THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL  
PRADESH) (AMENDMENT) ACT, 1989**

(ACT No. 13 of 1989)

**ARRANGMENT OF SECTIONS**

*Sections:*

1. Short title.
2. Amendment of section 5-A.

- 
1. Passed in Hindi by the H. P. Vidhan Sabha. For Statement of Objects and Reasons see R.H.P. Extra., dated 29-4-1989, P. 1072 and 1074.
  2. Passed in Hindi by the H. P. Vidhan Sabha. For Statement of Objects and Reasons see R.H.P. Extra., dated 29-4-1989, Pages 1080 and 1082.

[Authoritative English text of the *Mantriyan ke Vetan aur Bhutte (Himachal Pradesh) (Samshodhan) Adhiniyam, 1989 (1989 ka Adhiniyam Sankhyank 13)* as required under Clause (3) of Article 348 of the Constitution of India.]

(Received assent of the Governor of Himachal Pradesh on 7th June, 1989 and was published in Hindi in R.H.P. Extra, dated 9-6-1989 at page 1371 and in English in R.H.P. Extra, dated 9-6-1989 at page 1372.)

*An Act further to amend the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971).*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Fortieth Year of the Republic of India as follows :—

1. *Short title.*—This Act may be called the Salaries and Allowances of Ministers (Himachal Pradesh) (Amendment) Act, 1989.

2. *Amendment of section 5-A.*—For the existing second proviso of section 5-A of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971) the following proviso shall be substituted, namely :—

“Provided further that journey may also be performed within India by air by the Minister and his spouse or any other person accompanying him to look after and assist him and in that event an amount equivalent to the expenses incurred on such journey shall be reimbursed to the Minister and the amount so reimbursed shall be adjusted against his entitlement to travel by rail.”

## RULES

### UNDER

## THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL PRADESH) ACT, 1971

### THE HIMACHAL PRADESH MINISTERS TRAVELLING ALLOWANCE RULES, 1971

#### AMENDMENT OF RULES

[Authoritative English text of the notification No. GAD (PA)-4(D)-21/88, dated 4-1-1989 issued in Hindi and published in R. H. P. Extra, dated 29-4-1989, P. 1083]

Shimla-171002, the 4th January, 1989

No. GAD.(PA)-4(D)-21/88.—In exercise of the powers conferred by section 11 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1973), the Governor of Himachal Pradesh is pleased to make the following rules further to amend the Himachal Pradesh Ministers

regarding House building advance/car advance in favour of Ministers/Speaker and Deputy Speaker/Deputy Ministers vide this Department notifications of even number, dated 12th August, 1994 may be read as under:—

'the Upper limit of such advance whether for the purchase of car and/or for House Building, whether taken separately or jointly, shall not exceed rupees four lacs.'

2. These rules shall come into force w.e.f. 3rd December, 1993.

(R.H.P. Extra, dated 17-9-1994; p. 2412)

## THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL PRADESH) AMENDMENT ACT, 1994

(ACT No. 6 OF 1994)<sup>1</sup>

### ARRANGEMENT OF SECTIONS

Sections :

1. Short title and commencement.
2. Amendment of section 3A.
3. Amendment of section 5A.
4. Amendment of section 8.

(Received the assent of the Governor, Himachal Pradesh on the 12th May, 1994 and was published in Hindi and English in R.H.P. Extra, dated the 16th May, 1994 at pages 1095 and 1096).

LEGISLATIVE ASSEMBLY HIMACHAL PRADESH  
ACT

further to amend the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971).

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-fifth Year of the Republic of India, as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Salaries and Allowances of Ministers (Himachal Pradesh) Amendment Act, 1994.

(2) It shall come into force at once.

2. *Amendment of section 3A.*—In section 3A of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971. (3. of 1971) (hereinafter referred to as the principal Act):—

(a) in clause (a), for the words "one thousand five hundred and fifty", the words "two thousand three hundred and twenty five" shall be substituted;

1. Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For statement, of Objects and Reasons see R.H.P. Extra, dated 5-4-1994 p. 562 and 364.

- (b) in clause (b), for the words "one thousand", the words "one thousand and five hundred" shall be substituted; and
- (c) in clause (c), for the words "eight hundred", the words "one thousand and two hundred" shall be substituted.

3. *Amendment of section 5A.*—In section 5A of the principal Act, for the words "twenty thousand", wherever they occur, the words "forty thousand" shall be substituted.

4. *Amendment of section 8.*—In section 8 of the principal Act, in subsection (1), in the first proviso, for the words "eight hundred", the words "one thousand and five hundred" shall be substituted.

## RULES

### UNDER

THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL PRADESH) ACT, 1971

THE HIMACHAL PRADESH MINISTERS (ADVANCE FOR MOTOR CAR) RULES, 1971

### AMENDMENT OF RULES

(Issued and published in R.H.P. Extra., dated 9-4-1994, P.747-748)

GENERAL ADMINISTRATION DEPARTMENT

(PARLIAMENTARY AFFAIRS DEPARTMENT)

### NOTIFICATIONS

Shimla-171002, the 25th March, 1994

**No. GAD(PA)4(D)10/88.**—In exercise of the powers conferred by section 7 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971) the Governor, Himachal Pradesh is pleased to make the following rules further to amend the Himachal Pradesh Ministers (Advance for Motor Car) Rules, 1971 published in the Rajpatra, Himachal Pradesh (Extra ordinary) dated 15-11-1971 vide notification No. 2-12-71 GAD, dated 31-8-1971 namely:—

1. *Short title.*—(1) These rules shall be called the Himachal Pradesh Ministers (Advance for Motor Car) (Amendment) Rules, 1994.

2. *Amendment of rule 4.*—In rule 4 of the Himachal Pradesh Ministers (Advance for Motor Car) Rules, 1971 for the words "eighty five thousand" the words "two lacs" shall be substituted.

(R.H.P. Extra., dated 9-4-1994 p. 748)

**THE SALARIES AND ALLOWANCES OF MINISTERS  
(HIMACHAL PRADESH) AMENDMENT ACT, 1996)**

**(Act No. 12 of 1996)<sup>1</sup>**

[(Authoritative English text of the Manterion Ke Betan Aur Bhata (Himachal Pradesh) Sanshodhan Adhiniyam, 1996].

(Received the assent of the Governor on the 18th April, 1996 and was published in Hindi and English in R.H.P. Extra., dated the 20th April, 1996 at pages 1921 and 1922).

An Act further to amend the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-Seventh Year of the Republic of India, as follows:—

1. **Short title.**—This Act may be called the Salaries and Allowances of Ministers (Himachal Pradesh) Amendment Act, 1996.

2. **Amendment of section 3.**—In section 3 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971) (hereinafter called the principal Act), for the words "one thousand and five hundred", the words "two thousand and five hundred" shall be substituted.

3. **Amendment of section 3-A.**—In section 3-A of the principal Act,—

- (i) in clause (a), for the words "two thousand three hundred and twenty five", the words "two thousand eight hundred and twenty five" shall be substituted;
- (ii) in clause (b), for the words "one thousand and five hundred", the words "two thousand" shall be substituted; and
- (iii) in clause (c), for the words "one thousand and two hundred", the words "one thousand and seven hundred" shall be substituted.

4. **Amendment of section 5-A.**—In section 5-A of the principal Act, for the words "forty thousand", wherever these occur, the words "sixty thousand" shall be substituted.

<sup>1</sup> Passed in Hindi by the Himachal Pradesh Vidhan Sabha for Statement of Objects and Reasons see R.H.P. Extra., dated 11-3-1996, p. 978 and 980



5. **Amendment of section 8.**—In section 8 of the principal Act, in sub-section (1), in the first proviso, for the words "one thousand and five hundred", the words "three thousand" shall be substituted.

**RULES**  
Under

**THE SALARIES AND ALLOWANCES OF MINISTERS  
(HIMACHAL PRADESH) ACT, 1971**

**THE HIMACHAL PRADESH MINISTERS (ADVANCE OF  
LOAN FOR THE PURCHASE OF MOTOR CAR) RULES, 1971**

**AMENDMENT OF RULES**

(Issued and published in Hindi in R.H.P. Extra., dated the 13th April, 1996, p. 1901-1902).

**GENERAL ADMINISTRATION DEPARTMENT  
(Parliamentary Affairs)**

**NOTIFICATION**

*Shimla-171002, the 30th March, 1996*

**No. GAD(PA)4-1/95.**—In exercise of the powers conferred by Section 7 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971), the Governor of Himachal Pradesh is pleased to make the following rules further to amend the Himachal Pradesh Ministers (Advance for Motor Car) Rules, 1971, published in the Rajpatra, Himachal Pradesh (Extra ordinary), dated the 15th November, 1971 *vide* Notification No. 2-12/71-GAC, dated the 31st August, 1971, namely:-

1. **Short title and commencement.**—(1) These rules may be called the Himachal Pradesh Ministers (Advance for Motor Car) Amendment Rules, 1996.

(2) These rules shall come into force at once.

2. **Amendment of Rule-4.**—In rule 4 of the Himachal Pradesh Ministers (Advance for Motor Car) Rules, 1971 for "four lacs", wherever these occur, "six lacs" shall be substituted.

(R.H.P. Extra., dated 13-4-1996, p. 1902).

**THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL  
PRADESH) SECOND AMENDMENT ACT, 1996**

**ARRANGEMENT OF SECTIONS**

Sections:

1. Short title.
2. Substitution of section 4.

**THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL  
PRADESH) SECOND AMENDMENT ACT, 1996**

**(Act No. 3 of 1997)<sup>1</sup>**

(Received the assent of the Governor on the 2nd February, 1997, and was published in Hindi and English in R.H.P. Extra., dated 5th February, 1997, pages 391 and -392).

**An Act further to amend the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971).**

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-seventh Year of the Republic of India, as follows:-

**1. Short title.-** This Act may be called the Salaries and Allowances of Ministers (Himachal Pradesh) Second Amendment Act, 1996.

**2. Substitution of section 4.-** For section 4 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971), the following shall be substituted, namely:-

**"4. Residence of Minister.-** (1) Each Minister shall be provided with free furnished house, the maintenance charges of which shall be borne by the State Government or in lieu of such house, shall be paid an allowance at such rates as the State Government may fix by notification published in the Official Gazette:

Provided that every notification under this sub-section, immediately after it is issued, shall be laid before the State Legislative Assembly.

(2) The State Government may allow a Minister to continue in free occupation of the house provided to him for a period not exceeding fifteen days from the date of his ceasing to be a Minister.

*Explanation.-* The Minister shall not become liable personally for any payment in case the standard rent of the house allotted to him for residence exceeds the amount specified under sub-section (1)."

---

1. Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R.H.P.Extra., dated 2.12.1996 pages 5378 and 5380.

**THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL  
PRADESH) AMENDMENT ACT, 1997**  
**ARRANGEMENT OF SECTIONS**

Sections:

1. Short title and commencement.
2. Substitution of section 4.

**THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL  
PRADESH) AMENDMENT ACT, 1997**  
**(Act No. 13 of 1997)<sup>1</sup>**

(Received the assent of the Governor on 7th May, 1997, and was published in Hindi and English in R.H.P. Extra, dated 8.5.1997, p. 1703 and 1704).

**An Act further to amend the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971).**

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-eighth Year of the Republic of India, as follows :-

**1. Short title and commencement.-** (1) This Act may be called the salaries and Allowances of Ministers (Himachal Pradesh) Amendment Act, 1997.

(2) It shall and shall be deemed to have come into force with effect from the 3rd day of December, 1993.

**2. Substitution of section 4.-** For section 4 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971), the following shall be substituted, namely :-

**"4. Residence of Minister.-**(1) Each Minister shall be provided with a free furnished house, the maintenance charges of which shall be borne by the State Government or in lieu of such house, shall be paid an allowance at the following rates, namely :-

- |   |   |
|---|---|
| (a) a Minister who is a member of ..<br>the Cabinet | Rupees three thousand and five hundred per mensem ; |
| (b) a Minister of State ..                          | Rupees three thousand per mensem.                   |

(2) The State Government may allow a Minister to continue in free occupation of the house provided to him for a period not exceeding fifteen days from the date of his ceasing to be a Minister.

---

1. Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R.H.P.Extra., dated 10.4.1997, pages 1248 and 1250.

## AUTHORITATIVE ENGLISH TEXT

THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL  
PRADESH) AMENDMENT ACT, 1998

## ARRANGEMENT OF SECTIONS

Sections:

1. Short title.
2. Amendment of section 3.
3. Amendment of section 3-A.
4. Amendment of section 5-A.
5. Amendment of section 8.

THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL  
PRADESH) AMENDMENT ACT, 1998(ACT NO. 14 OF 1998)<sup>1</sup>

(Received the assent of the Governor on 21.8.1998 and was published both in Hindi and English in R.H.P. Extra, dated 24.8.1998, p.3197-3200).

**An Act further to amend the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971).**

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-ninth Year of the Republic of India, as follows:-

**1. Short title.-** This Act may be called the Salaries and Allowances of Ministers (Himachal Pradesh) Amendment Act, 1998.

**2. Amendment of section 3.-** In section 3 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971) (hereinafter called the principal Act), for the words "two thousand and five hundred", the words "four thousand" shall be substituted.

**3. Amendment of section 3-A.-** In section 3-A of the principal Act,-

- (i) in clause (a), for the words "two thousand, eight hundred and twenty five", the words "five thousand" shall be substituted;
- (ii) in clause (b), for the words "two thousand", the words "three thousand and five hundred" shall be substituted; and
- (iii) in clause (c) for the words "one thousand and seven hundred", the words "three thousand" shall be substituted.

---

1. Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see. R.H.P. Extra., dated 30.7.1998, p. 2860 & 2864.

**4. Amendment of section 5-A.-** In section 5-A of the principal Act, for the words "sixty thousand", wherever these occur, the words "eighty thousand" shall be substituted.

**5. Amendment of section 8.-** In section 8 of the principal Act, in sub-section (1), in the first proviso, for the words "three thousand", the words "four thousand" shall be substituted.

---

**RULES**

Under

**THE SALARIES AND ALLOWANCES OF MINISTER (HIMACHAL PRADESH) ACT, 1971**

**THE HIMACHAL PRADESH MINISTERS TRAVELLING ALLOWANCE RULES, 1971  
AMENDMENT OF RULES**

(Issued and published in Hindi in R.H.P. Extra dated 27-8-1998, p. 3231).

**GENERAL ADMINISTRATION DEPARTMENT**

**NOTIFICATION**

Shimla-2, the 25th August, 1998

**No. GAD (PA) 4(D) 21/88.-** In exercise of the powers conferred by section 11 of the Salaries and Allowances of Minister (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971), the Governor of Himachal Pradesh is pleased to make the following rules further to amend the Himachal Pradesh Ministers Travelling Allowance Rules, 1971, published in the Himachal Pradesh Rajpatra (Extra-ordinary) dated 16th September, 1971 vide Notification No. 2-11/71/GAC, dated Th September, 1971, namely:-

**1. Short title and commencement.-** (1) These rules may be called the Himachal Pradesh Ministers Travelling Allowance (Amendment) Rules, 1998.

(2) These rules shall come into force at once.

**2. Amendment of rule 4.-** In rule 4 of the Himachal Pradesh Ministers Travelling Allowance Rules, 1971 (hereinafter referred to as the "said rules") in sub-rule (1), for clause (a), the following clause shall be substituted, namely:-

"(a) mileage allowance at the rate of rupees four and paise fifty per kilo metre for hilly and plain areas;"

**3. Amendment of rule 7.-** In rule 7 of the said rules, for the figure '200' the figure "250" shall be substituted.

-----  
(R.H.P. Extra., dated 27.8.1998, p. 3232).  
-----

**THE HIMACHAL PRADESH PREVENTION OF BEGGARY  
ACT, 1979**

**APPOINTMENTS AND DELEGATIONS**

**SOCIAL AND WOMEN'S WELFARE DEPARTMENT  
NOTIFICATION**

Shimla-2, the 27th November, 1997

**No. Kalyan-Chh (10)-11/89:-** In pursuance of the powers vested in him under section 2(1) of the Himachal Pradesh Prevention of Beggary Act, 1979, the Governor of Himachal Pradesh is pleased to appoint the Superintendents of Police as Special Police Officers within their respective District for the purpose of the Act with immediate effect. This will supersede the earlier notification, if issued any.

-----  
(R.H.P. dated 9.1.99, p. 31)

-----  
**THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL  
PRADESH) SECOND AMENDMENT ACT, 1998**

**ARRANGEMENT OF SECTIONS**

Sections:

1. Short title and commencement.
2. Amendment of section 11.
3. Insertion of section 11-A.

-----  
**THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL  
PRADESH) SECOND AMENDMENT ACT, 1998**

**(Act No. 3 of 1999)<sup>1</sup>**

(Received the assent of the Governor on the 18th January, 1999 and was published in Hindi and English in R.H.P. Extra dated 21.1.99 p. 255-256).

**An Act further to amend the Salaries and Allowances of Ministers  
(Himachal Pradesh) Act, 1971 (Act No. 3 of 1971).**

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-ninth Year of the Republic of India, as follows:-

---

1. Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R.H.P. Extra., dated 9.12.1998, p. 4199 & 4206.

**1. Short title and commencement.-** (1) This Act may be called the Salaries and Allowances of Ministers (Himachal Pradesh) Second Amendment Act, 1998.

(2) It shall come into force at once except section 3 which shall be deemed to have come into force on the 3rd day of December, 1993..

**2. Amendment of section 11.-** In section 11 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971), (hereinafter called the principal Act), for the existing heading, the following shall be substituted, namely:-

"Travelling allowance."

**3. Insertion of section 11-A.-** After section 11 of the principal Act, the following new section 11-A shall be inserted, namely:-

**"11-A. Power to make rules.-** (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) All rules made under this Act shall be laid before the Legislative Assembly as soon as may be after they are made:

Provided that the State Government may, for the purposes of sections 7 and 7-A of this Act, make rules with retrospective effect so as to be effective from any day on or after the 3rd day of December, 1993."

## **RULES**

Under

### **THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL PRADESH) ACT, 1971**

#### **THE HIMACHAL PRADESH MINISTERS TRAVELLING ALLOWANCE RULES, 1971**

#### **AMENDMENT OF RULES**

(Issued and published in Hindi in R.H.P. Extra, dated 10.5.1999, p. 1609).

### **GENERAL ADMINISTRATION DEPARTMENT**

**(Parliamentary Affairs)**

#### **NOTIFICATION**

Shimla-2, the 29th April, 1999

**No. GAD (PA) 4(D) 21/88.-** In exercise of the powers conferred by section 11 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971), the Governor of Himachal Pradesh is pleased to make the following rules further to amend the Himachal Pradesh Ministers Travelling

## CHAPTER-V

**14. Act to over-ride other laws.**- Save as otherwise provided in this Act, the provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or any custom or usage or any instrument having effect by virtue of any such law.

**15. Power to make rules.**-(1) The State Government may, by notification in the Official Gazette of the State of Himachal Pradesh, subject to previous publication, make rules for carrying out the purposes of this Act.

(2) Every rule made or notification issued under this Act, shall, as soon as possible after it is made or issued be placed on the Table of the Legislative Assembly and if before the expiry of the session in which it is so placed or the next session, the Legislative Assembly agrees in making any modification in any such rule or notification or the Legislative Assembly agrees that the rule or notification should not be made or issued, the rule or notification shall, thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or notification.

### THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL PRADESH) AMENDMENT ACT, 1999

#### ARRANGEMENT OF SECTIONS

Sections:

1. Short title and commencement.
2. Amendment of section 2.
3. Amendment of section 4.
4. Amendment of section 9-A.

### THE HIMACHAL PRADESH SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL PRADESH) AMENDMENT, ACT, 1999

(Act No. 1 of 2000)<sup>1</sup>

(Received the assent of the Governor on the 12th January, 2000 and was published in Hindi and English in R.H.P. Extra., dated 14.1.2000, P. 75-76.)

---

1. Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R.H.P. Extra., dated 15.12.1999, p. P. 4508 & 4509.



**An Act further to amend the Salaries and Allowances of Ministers  
(Himachal Pradesh) Act, 1971 (Act No. 3 of 1971).**

**BE** it enacted by the Legislative Assembly of Himachal Pradesh in the Fiftieth Year of the Republic of India as follows:-

**1. Short title and commencement.**-(1) This Act may be called the Salaries and Allowances of Ministers (Himachal Pradesh) Amendment Act, 1999.

(2) It shall be deemed to have come into force on the first day of November, 1999.

**2. Amendment of section 2.**-In section 2 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971) (hereinafter called the principal Act),-

(a) after clause (a), the following clause shall be added, namely:-

"(aa) "licence fee" means the sum of money payable monthly in accordance with the provisions of section 4 of this Act in respect of a furnished house allotted to a Minister ; " ; and

(b) after clause (c), the following clause shall be added, namely:-

"(d) "salary" means the monthly salary paid to a Minister under section 3 of this Act."

**3. Amendment of section 4.**- In section 4 of the principal Act,-

(a) the word "free", wherever it occurs, shall be deleted ; and

(b) after sub-section (2), the following sub-section shall be added, namely :-

"(3) Each Minister shall be liable to pay licence fee @ 10% of his salary in respect of the furnished house allotted to him and the same shall be recoverable monthly from his salary."

**4. Amendment of section 9-A.**-In section 9-A of the principal Act, the word "free" shall be deleted.

-----  
**THE SALARIES AND ALLOWANCES OF MINISTERS  
(HIMACHAL PRADESH) ACT, 2000**

**ARRANGEMENT OF SECTIONS**

Sections:

1. Short title.
2. Definitions.